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Letter No.: N.G.T.- 419/81-7-2019

From: **Kalpana Awasthi,**  
**Principal Secretary,**  
Department of Environment Forest and Climate Change,  
Government of Uttar Pradesh.

To,  
**The Registrar,**  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.

Environment Forest and Climate Change Section-7

Dated: 2 | August, 2019

**Subject: Compliance Report of Hon'ble NGT order dated 03/05/2019 passed in O.A. No. 150/2019 (I.A. No. 66/2019) in the matter of Sandeep Kharb V/s. Ministry of Environment, Forest and Climate Change & Ors.**

Sir,

In compliance to the orders passed by this Hon'ble Tribunal dated 03/05/2019 in O.A. No. 150/2019 (I.A. No. 66/2019) in the matter of Sandeep Kharb V/s Ministry of Environment, Forest and Climate Change & Ors., the Action Taken Report in the above mentioned matter is enclosed herewith and is being filed before this Hon'ble Tribunal by undersigned on behalf of Chief Secretary, State of Uttar Pradesh after his due approval.

Encl: As above.

Yours Sincerely,

  
(Kalpana Awasthi)

**Action Taken Report for the project: Ordinary Sand Mine On Yamuna River at Gata No.-2/9, 2/10, 2/11, 3, 4 mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2, at Village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818). File No. 4416/Proposal No. SIA/UP/MIN/75917/2018.**

- a. The project proponent made an application regarding prior Environment Clearance for the aforesaid project vide application dated 24/07/2018. The Environment Clearance was granted by SEIAA vide letter no. 603/parya/SEAC/4416/2018 dated 26/12/2018. Copy of the environment clearance is attached herewith and marked as **Annexure No.-1**.
- b. An application was filed before the Hon'ble National Green Tribunal, Principal Bench New Delhi by Sandeep Kharb S/o Shri Rajendra Kumar age 34, R/o Karsindhu (128) Jind- 126112, Haryana, presently at New Delhi, in which the applicant has impleaded State of Uttar Pradesh through the Chief Secretary UP as respondent No. 2 along with other respondents . The case is registered as O.A. No. 150/2019 (I.A. No. 66/2019) Sandeep Kharb V/s Ministry of Environment, Forest and Climate Change & Ors.
- c. The case was listed on 14/02/19 wherein the Hon'ble Tribunal passed an order, the operative part of the order is reproduced below:

*"...According the applicant, respondent no.7- M/s. M.M. Traders, Karnal, Haryana, has been granted Environment Clearance for sand mining at Shamli, Uttar Pradesh subject to certain conditions but in violation of the conditions prohibiting in stream mining, Respondentno.7 is doing illegal sand mining inside the river bed of river Yamuna and has also constructed a temporary bridge with hume pipes, bricks (Malba), Murram etc. and has diverted the stream.*

*3. Let the above averments be verified by a Joint Committee comprising of UPPCB (Uttar Pradesh SPCB) and Collector, Shamli and a report furnished to this Tribunal within one month by e-mail at ngt.filing@gmail.com. The nodal agency will be the State PCB for coordination and compliance of this order."*

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- d. The case was further listed on 03.05.2019 wherein the Hon'ble Tribunal has passed an order, the operative portion of the order is reproduced below:

*"...Vide order dated 14.02.2019, a report was sought from a joint Committee of the UPPCB (Uttar Pradesh SPCB) and Collector, Shamli, Uttar Pradesh. Accordingly, report has been received vide email dated 13.03.2019 acknowledging illegal mining and construction of a bridge in violation of conditions of environment clearance but no action taken has been indicated in terms of assessment and recovery of compensation, cancellation of the environmental clearance, seizure of the equipment and action taken against the colluding officers with whose connivance such construction and illegal activities took place. In view of acknowledged serious illegalities and inaction in spite of the orders of this Tribunal, the matter calls for the intervention of the Chief Secretary, Uttar Pradesh. The Chief Secretary, Uttar Pradesh may look into the matter and oversee appropriate remedial action and furnish a report after three months by email at ngt.filing@gmail.com. A copy of this order be sent to the Chief Secretary, Uttar Pradesh by email."*

- e. In compliance to the aforesaid order of Hon'ble Tribunal dated 14.02.2019, joint committee comprising of District Magistrate, Shamli and Regional Officer, UP Pollution Control Board Muzaffarnagar inspected the sand mining site under question on 10/03/2019 .The joint inspection committee found irregularities at mining project site. The joint inspection report is attached herewith and marked as **Annexure No.-2.**
- f. District Magistrate Shamli also issued notice to M/s M.M. Traders vide notice no. 2482/Kha. Vi.-2019 dated 15.03.2019 and the same was served through registered post to the proprietor but neither the proprietor nor the representative of the proprietor of the project turned up to represent the irregularities caused on his part before the District Magistrate, Shamli. In compliance to the order dated 03.05.2019, District Magistrate, Shamli passed

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an order vide letter no. 2681/Kha.Vi.-2019 dated: 14.5.2019 to debit Rs. 13,25,000/- (Rs. Thirteen Lakh Twenty Five Thousand Only) in favour of State Government from the security money deposited by the Project Proponent. The action taken has also been informed in detail by the District Magistrate, Shamli to the Director, Directorate of Geology and mining vide letter no. 2717/Kha.vi.-2019 dated 22.05.2019. Copies of the letters dated 14.05.2019 and 22.05.2019 are attached herewith and marked as **Annexure No.-3 and Annexure No.-4.**

- g. In compliance to the order dated 03.05.2019, U.P. Pollution Control Board has imposed the Environmental Compensation of Rs. 7,20,000/- (Rs. Seven Lakh Twenty Thousand Only) at the rate of Rs. 10,000/- per day on the Project Proponent on the basis of Guidelines prepared by Central Pollution Control Board, Delhi for non-compliance of environmental conditions which has also been communicated to the violator, M/s M.M. Traders, Village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District Shamli vide letter dated 13.08.2019. Copy of the letter dated 13.08.2019 is attached herewith and marked as **Annexure No.-5.**
- h. District Magistrate, Shamli vide his letter dated 22.05.2019 has also sent recommendation to Member Secretary, SEIAA UP to revoke the Environmental Clearance granted for the said project.
- i. SEIAA UP considered the matter in its 300<sup>th</sup> meeting dated 06/08/2019 wherein, the SEIAA deliberated that :-

... "the mining work is being carried out in violation of conditions of EC as per the report submitted to him and hence, District magistrate has recommended to cancel the EC issued vide letter no-603/Parya/SEAC/4416/2018 dated 26/12/2018 to the project proponent. After reviewing, SEIAA opined to initiate the proceeding for cancellation of EC and to take action in accordance to power delegated by Ministry of Environment & Forest, Govt. of India (issued vide Notification No. S.O. 637(E) dated 28/02/2014) against the project proponent Shri Manjeet

Kumar, S/o Shri Ved Prakash, Near Manjeet Filling Station, Meerut road, Village- Manglaoura Kadeem, Karnal, Haryana- 132001 for non compliance of the conditions laid in the Environment Clearance issued vide letter of 26/12/2018 show cause notice is to be issued under section 5 of EPA Act in which project proponent is required to clarify the following within 15 days:-

1. As to why not the E.C. issued by letter no. 603/Parya/SEAC/4416/2018 dated 26/12/2018 to Shri Manjeet Kumar, S/o Shri Ved Prakash, Near Manjeet Filling Station, Meerut road, Village- Manglaoura Kadeem, Karnal, Haryana- 132001 should be cancelled after violation of condition of EC by project proponent.
2. As to why not legal proceedings under section 15/16 of EPA 1986 should be initiated against the persons responsible for the project for Proposed Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil- Kairana, District- Shamli, M/s M.M. Traders (Leased Area- 15.818).

Till the receipt of satisfactory reply EC issued vide letter no- 603/Parya/SEAC/4416/2018 dated 26/12/2018 is kept in abeyance.

SEIAA also opined that a committee comprising of (1) Representative of District magistrate, Shamli (2) Regional officers, UPPCB, Muzaffarnagar, (3) District mining officer, Shamli shall be constituted to assess the environmental damage due to violation of EC conditions and calculate the environmental Compensation due to this violation by the project proponent and to submit the report within one week."

- j. Accordingly, Member Secretary, SEIAA UP/UPPCB constituted a committee comprising of representative of District Magistrate, Shamli, Regional Officer, Uttar Pradesh Pollution Control Board, Muzaffarnagar and District Mining Officer Shamli. Also, as per the notification 14/09/2006 Member

Secretary, SEIAA UP issued show cause notice vide letter no. 214/parya/SEAC/4416/2018 dated 16/08/2019 to the project proponent Shri Manjit Kumar, S/o Shri Ved Prakash, near Manjit filling station, Meerut road, Village- Mangraura Kadim, Karnal, Haryana-132001. Copy of show cause notice is attached herewith as **Annexure No.-6**. Simultaneously, Member Secretary, SEIAA UP informed District Magistrate, Shamli vide letter no. 215/parya/SEAC/4416/2018 dated 16/08/2019 to stop the mining work immediately for non-compliance of environmental conditions laid in the grant of prior Environment Clearance which has been issued by SEIAA vide letter no. 603/parya/SEAC/4416/2018 dated 26/12/2018.

- k. Taking the cognizance of Member Secretary, SEIAA UP letter dated 16/08/2019 District Magistrate, Shamli has informed that cumulative Environmental Compensation of total Rs.20,45,000/- (13,25,000 + 7,20,000) (Rs. Twenty Lakh Forty Five Thousand Only) has been imposed for non-compliance of granted Environment Clearance conditions and for not seeking the required consent from the State Pollution Control Board under the notified provisions. The District Magistrate, Shamli has also informed that the mining activity has already been stopped and the temporary bridge made by the lease holder has also been removed as verified by the Committee constituted by District Magistrate, Shamli vide Committee's inspection dated 15.07.2019. The report of the Committee dated 19.08.2019 is attached herewith and marked as **Annexure No.-7**.

  
(Kalpana Awasthi)  
Principal Secretary,  
Department of Environment, Forest &  
Climate Change,  
Government of Uttar Pradesh.

Annexure No.-1

Registered.

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone: 91-522-2300 541, Fax: 91-522-2300 543

E-mail: doeuplko@yahoo.com

Website: www.seiaaup.in

To,

Shri Manjeet Kumar,  
S/o Shri Ved Prakash,  
Near Manjeet Filling Station, Meerut road,  
Village- Manglaoura Kadeem, Karnal,  
Haryana- 132001

Ref. No. 603...../Parya/SEAC/4416/2018

Date: 26 December, 2018

Sub: Environmental Clearance for Proposed Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

Dear Sir,

Please refer to your application/letter dated 24-07-2018, 28-07-2018 & 01-11-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 11/12/2018.

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- The environmental clearance is sought for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil- Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).
- Sallent features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/75917/2018		
2. File No. allotted by SEIAA, UP	4416		
3. Name of Proponent	M/s. M. M. Traders Proprietor - Manjeet Kumar, S/o Ved Prakash		
4. Full correspondence address of proponent and mobile no.	121/2, Manglaura Qadim, Nagla Megha, Karnal, Haryana Pin - 132001		
5. Name of Project	Mamaur Ahatmal Sabik Ordinary Sand Deposit On Yamuna River.		
6. Project location (Plot/Khasra/Gata No.)	Village - Mamaur Ahatmal Sabik, Gata No. 2/9, 2/10, 2/11, 3, 4 mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 Tehsil - Kairana, District - Shamli State - Uttar Pradesh.		
7. Name of River	Yamuna River		
8. Name of Village	Mamaur Ahatmal Sabik		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Ordinary Sand		
12. Sanctioned Lease Area (in Ha.)	15.818 Ha.		
13. Mineable Area (in Ha.)	11.589 Ha.		
14. Zero level mRL	227 m		
15. Max. & Min mrl within lease area	234 - 228 m.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°21'49.19"N	77° 8'11.14"E
	B	29°21'53.11"N	77° 8'25.98"E
	C	29°21'46.18"N	77° 8'21.46"E

E.C. for Ordinary Sand Mining on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4ml, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil- Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

C1	29°21'45.86"N	77° 8'19.35"E
D	29°21'44.20"N	77° 8'18.74"E
E	29°21'43.22"N	77° 8'19.99"E
E1	29°21'43.02"N	77° 8'18.77"E
F	29°21'40.70"N	77° 8'18.37"E
G	29°21'40.41"N	77° 8'20.66"E
H	29°21'38.19"N	77° 8'20.61"E
H1	29°21'36.79"N	77° 8'18.00"E
H2	29°21'37.84"N	77° 8'17.83"E
I	29°21'31.81"N	77° 8'20.35"E
J	29°21'30.79"N	77° 8'16.71"E
K	29°21'31.65"N	77° 8'16.21"E
L	29°21'30.81"N	77° 8'12.66"E
M	29°21'34.55"N	77° 8'7.84"E
M1	29°21'34.93"N	77° 8'9.12"E
N	29°21'37.40"N	77° 8'8.00"E
N1	29°21'36.34"N	77° 8'8.37"E
O	29°21'37.44"N	77° 8'11.01"E
P	29°21'39.27"N	77° 8'10.45"E
P1	29°21'40.32"N	77° 8'10.65"E
Q	29°21'46.06"N	77° 8'11.78"E
Submerged area		
N	29°21'37.40"N	77° 8'8.00"E
O	29°21'37.44"N	77° 8'11.01"E
P	29°21'39.27"N	77° 8'10.45"E
P1	29°21'40.32"N	77° 8'10.65"E
D	29°21'44.20"N	77° 8'18.74"E
E	29°21'43.22"N	77° 8'19.99"E
E1	29°21'43.02"N	77° 8'18.77"E
F	29°21'40.70"N	77° 8'18.37"E
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H	29°21'38.19"N	77° 8'20.61"E
H1	29°21'36.79"N	77° 8'18.00"E
N1	29°21'36.34"N	77° 8'8.37"E
N2	29°21'36.37"N	77° 8'11.04"E
N1	29°21'36.34"N	77° 8'8.37"E
Total workable area		
Block 1		
A	29°21'49.19"N	77° 8'11.14"E
B	29°21'53.11"N	77° 8'25.98"E
C	29°21'46.18"N	77° 8'21.46"E
C1	29°21'45.86"N	77° 8'19.35"E
D	29°21'44.20"N	77° 8'18.74"E
P1	29°21'40.32"N	77° 8'10.65"E
Q	29°21'46.06"N	77° 8'11.78"E
Block 2		
H1	29°21'36.79"N	77° 8'18.00"E
I	29°21'31.81"N	77° 8'20.35"E
J	29°21'30.79"N	77° 8'16.71"E
K	29°21'31.65"N	77° 8'16.21"E
L	29°21'30.81"N	77° 8'12.66"E
M	29°21'34.55"N	77° 8'7.84"E
M1	29°21'34.93"N	77° 8'9.12"E
N1	29°21'36.34"N	77° 8'8.37"E

17. Total Geological Reserves

4.63 36/101  
Secretary

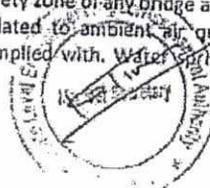
E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil- Kalrao, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

18. Total Mineable Reserves in LOI	2,37,270m <sup>3</sup>												
19. Total Proposed Production	11,86,350m <sup>3</sup>												
20. Proposed Production/year	2,37,270m <sup>3</sup>												
21. Sanctioned Period of Mine lease	5 Years												
22. Production of mine/day	950 m <sup>3</sup> /Day												
23. Method of Mining	Opencast Semi-mechanized mining												
24. No. of working days	250 days/Year												
25. Working hours/day	12 Hours												
26. No. Of workers	70												
27. No. Of vehicles movement/day	106												
28. Type of land	Govt. Land												
29. Ultimate Depth of Mining	2.5 m												
30. Nearest metalled road from site	332 m												
31. Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.70</td> </tr> <tr> <td>Suppression of dust</td> <td>1.59</td> </tr> <tr> <td>Plantation</td> <td>3.37</td> </tr> <tr> <td>Others (If any)</td> <td>0.00</td> </tr> <tr> <td>Total</td> <td>5.66</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	0.70	Suppression of dust	1.59	Plantation	3.37	Others (If any)	0.00	Total	5.66
PURPOSE	REQUIREMENT (KLD)												
Drinking	0.70												
Suppression of dust	1.59												
Plantation	3.37												
Others (If any)	0.00												
Total	5.66												
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greendindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019												
33. Any litigation pending against the project or land in any court	No												
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	185/ Kha. B.-2018, Dated: 08 <sup>th</sup> May, 2018.												
35. Details of Lease Area in approved DSR	15.818 Hectares												
36. Length and breadth of Haul Road	Length 332 m, Width 6.0 m												

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
  - 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
  - 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
  - 6- There is no litigation pending in any court regarding this project.
  - 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).
- Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 11/12/2018 on the above said project, the State Level Environmental Impact Assessment Authority (meetings held on dated 18/12/2018 has decided to grant the Environmental Clearance to the title project for collection of 2,37,270m<sup>3</sup>/Annum is proposed from mining lease area 15.818 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:-**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be



E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4ml, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

- applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
  9. Parking of vehicles should not be made on public places.
  10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
  11. No wildlife habitat will be infringed.
  12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
  13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
  14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
  15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
  16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
  17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
  18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
  19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisd/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No.



E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahafinal Sabik, Tehsil- Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 35.818).

- 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
  39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
  40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
  41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
  42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
  45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.



F.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 27, 9/4, 19/7, 2)/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil- Kalrana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

Specific Conditions:

1. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
2. Pakka motorable haul road to be maintained by the project proponent.
3. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
4. Permission from the competent authority regarding evacuation route should be taken.
5. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
6. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
7. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
8. Provision for cylinder to workers should be made for cooking.
9. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
10. Provide suitable mask to the workers.
11. Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.
12. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
13. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
14. Provision for two toilets and hand pumps should be made at mining site.
15. Drinking water for workers would be provided by tankers.
16. Mining should be done by Bar scaling methods extraction (typically 0.3-0.6 m or 1-2 ft) as per sustainable sand mining management guidelines 2016.
17. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
18. Corporate Environmental Responsibility (CER) plan with minimum Rs. 1.94 Lakhs/year shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Shamli, U.P.
19. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
20. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
21. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
22. Width of the haul road shall be more than 6 meter.
23. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
24. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
25. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 25 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
26. The Environmental clearance will be co-terminus with the mining lease period.
27. Project falling within in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
28. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.



E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamour Ahatmal Sabik, Tehsil- Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.8181,

- 29. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
- 30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
- 31. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 32. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)), Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 33. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 34. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 35. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 36. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 37. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 38. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
- 39. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 40. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 41. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 42. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 43. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 44. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 45. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 46. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
- 47. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 48. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 49. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.



E.C. for Ordinary Sand Mine on Yamuna River at Gata No.- 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at Village-Mamaur Ahatmal Sabik, Tehsil- Kairana, District-Shamli, M/s M.M. Traders (Leased Area- 15.818).

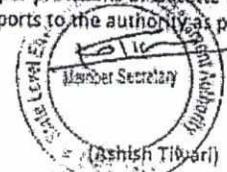
50. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
51. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
52. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
53. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
54. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
55. Waste water from potable use be collected and reused for sprinkling.
56. During the school opening and closing time vehicle movement will be restricted.
57. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

  
 (Ashish Tiwari)  
 Member Secretary, SEIAA

Ref. No...../Parya/SEAC/4416/2018 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Allganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Allganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

  
 (Ashish Tiwari)  
 Member Secretary, SEIAA

Annexure No.-2

Inspection report in compliance to the order of Hon'ble N.G.T. dated 14<sup>th</sup> Feb. 2019 in the matter of OA No. 150/2019 Sandeep Kharb Vs. Ministry of Environment, Forest and Climate Change and others

In OA No. 150/2019 applicant Sh. Sandeep Kharb alleged that respondent no. 7 M/s. M.M. Traders, Karnal, Haryana has been granted Environment Clearance for sand mining at Shamli, Uttar Pradesh subject to certain conditions but in violation of the conditions prohibiting in stream mining, Respondent no. 7 is doing illegal sand mining inside the river bed of river Yamuna and has also constructed a temporary bridge with hume pipes, bricks (Malba), Murram etc. and has diverted the stream.

2- The Hon'ble tribunal vide its order dated 14.02.2019 directed that a joint committee comprising of UPPCB (Uttar Pradesh SPCB) and Collector, Shamli verify the facts and a report furnished to Tribunal within one month.

3- In compliance to the aforesaid directions, joint committee comprising of District Magistrate, Shamli and Regional Officer, U.P. Pollution Control Board, Muzaffarnagar has inspected the sand mining site of M/s. M.M. Traders on dated 10.03.2019 in presence of representatives of lessee / contractor.

Observations made during inspection of sand mining site of M/s. M.M. Traders on 10.03.2019 are as :-

- Environmental Clearance for ordinary sand mine on Yamuna river over a area of 15.818 hectare falling at Gata No. 2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at village Mamaur Ahatmal Sabik, Tehsil Kairana, District Shamli has been granted to M/s. M.M. Traders (Proprietor Manjeet Kumar S/o Sh. Vedprakash,

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121/2, Manglaura Kadeem, Nagla Megha, Karnal, Haryana) by State Level Environment Impact Assessment Authority Uttar Pradesh vide its letter no. 603/Parya/SEAC/4416/2018 dated 26.12.2018 (Annexure-I).

- During inspection it was found that mining operation was not being carried out. Although, JCB machine was found standing near the site (Photograph annexed at Annexure No. II). A closer look made at river bed side clearly indicates that mining operation has been carried out to a significant extent by JCB machine/excavators during mining operation carried out previously (Photograph annexed at Annexure No. III).
- The lessee has not obtained consent to establish and consent to operate under the provisions of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981 in violation of conditions of environmental clearance.
- During inspection it was found that the lessee/contractor has also constructed a temporary bridge with Hume pipes and sand bags with soil cover on the top across the river stream that was found in dilapidated state (Photograph annexed at Annexure No. IV). The lessee/contractor has obtained NOC with various binding conditions for construction of temporary bridge from Irrigation Department vide letter no. 2386/डीडीएम/खनन dated 22.10.2018 (NOC letter annexed at Annexure No. V).
- A perusal of latest inspection report of Irrigation Department vide letter no. 384/डीडीएम dated 11.03.2019 indicates violation of the conditions of aforesaid NOC for construction of temporary bridge issued by Irrigation Department (Copy of inspection report of Irrigation Department dated 11.03.2019 is placed at Annexure-VI).

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Precise mining area has not been demarcated prior to the starting of mining operations by lessee/contractor in violation of general condition mentioned in environmental clearance (E.C.) as was observed (Photograph annexed at Annexure No. VII).

The violation of the conditions of Environmental Clearance (E.C.) by sand mining unit M/s. M.M. Traders in Village Mamaur Ahatmal Sabik, Tehsil Kairana, District Shamli has been established according to the findings made during inspection.

  
(Vivek Roy)  
Regional Officer  
U.P. Pollution Control Board  
Muzaffarnagar

  
(Akhilesh Singh)  
District Magistrate  
Shamli

Annexure No.-3

## कार्यालय जिलाधिकारी शामली।

संख्या:- 2681/ख0वि0-2019.

दिनांक 14-5-2019

## आदेश

जनपद शामली की तहसील कैराना के ग्राम गामौर अहतामाल सायिक के गाटा संख्या-2/9, 2/10, 2/11, 3, 4मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 क्षेत्र 15.818 हे० का ई-निविदा/सह-ई-नीलामी के माध्यम से 05 वर्ष हेतु खनन पट्टा मैसर्स एम0एम0 ट्रेडर्स, के नाम से दिनांक 10-4-2018 को सार्वोच्च बोलीदाता होने के कारण सहमति पत्र जारी किया गया था। तदुपरान्त समस्त औपचारिकतायें पूर्ण करने के उपरान्त पट्टाधारक के पक्ष में अनुबन्ध पत्र दिनांक 16.1.2019 में जारी किया गया था। उसके उपरान्त मैसर्स एम0एम0 ट्रेडर्स के द्वारा खनन कार्य संचालित कर दिया गया था।

मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा जारी आदेश दिनांक 14-02-2019 के क्रम में मैसर्स एम0एम0 ट्रेडर्स को नोटिस संख्या-2482/ख0वि0-2019, दिनांक 15-03-2019 जो रजिस्टर्ड डाक से भेजा गया। नोटिस प्राप्ति के उपरान्त मैसर्स एम0एम0 ट्रेडर्स के प्रतिनिधि/प्र० न तो स्वयं उपस्थित हुये न ही नोटिस का कोई जवाब अधोहस्ताक्षरी के समक्ष प्रस्तुत किया गया है। यानि नोटिस दिनांकित 15-03-2019 में दिये गये कथन पट्टाधारक को स्वीकार है।

उत्तर प्रदेश उप खनिज परिहार नियमावली 1963 के यथा संशोधन असाधारण गजट, 14 अगस्त, 2017 के नियम 59 (3) यदि पट्टाधारक नियम 35 के उपबन्ध का उल्लंघन करता है (सीमा चिन्ह/पिलर्स का उचित रख रखाव न करना आदि) तो प्रत्येक चूक के लिये प्रतिदिन पच्चीस हजार रुपये की दर से शारित सम्बन्धित जिला मजिस्ट्रेट द्वारा उदग्रहित की जायेगी। ऐसी उदग्रहित शारित को जमा करने पर चूक की दशा में, उक्त धनराशि की कटौती सम्बन्धित जिला मजिस्ट्रेट, उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से करेगा।

पट्टाधारक मैसर्स एम0एम0 ट्रेडर्स द्वारा नोटिस दिनांकित 15-03-2019 का जवाब न दिये जाने के कारण पट्टाधारक द्वारा जमा कही गयी प्रतिभूति की धनराशि अंकन 59,91,068/- रुपये में से दिनांक 17-01-2019 से 10-03-2019 (संयुक्त जांच के समय तक) अंकन 13,25,000/- रुपये कटौती करते हुये राज्य सरकार के पक्ष में जम्मा किये जाने सम्बन्धी आदेश पारित किये जाते है। पट्टाधारक पुनः सीमांकन कराकर नये पिलर्स लगवाना सुनिश्चित करे। तदुपरान्त ही खनन कार्य संचालित करे, अन्यथा की दशा में पट्टाधारक के विरुद्ध नियमानुसार कार्यवाही अमल में लाई जायेगी।

(अखिलेश सिंह)  
जिलाधिकारी,  
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, उ०प्र० लखनऊ।
- 2- अपर जिलाधिकारी (वि०/रा०), शामली।
- 3- मैसर्स एम0एम0 ट्रेडर्स, प्र० श्री मनजीत कुमार पुत्र वेदप्रकाश नि० ग्राम भंगलौरा कदीम करनाल को सूचनार्थ।

जिलाधिकारी,  
शामली।

P.A.

Annexure No. - 4

प्रेषक,

जिलाधिकारी,  
शामली।

सेवा में,

निदेशक,  
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

संख्या- २७१७/ख०वि०-२०१९,

दिनांक २२-०५-२०१९

विषय:

खनन क्षेत्र ग्राम मामौर अहतमाल साबिक तहसील कैराना जनपद शामली की पर्यावरणीय अनापत्ति प्रमाण पत्र (ई०सी०)को निरस्त करने के सम्बन्ध में।

महोदया,

उपर्युक्त विषयक अवगत कराना है कि जनपद शामली की तहसील कैराना के ग्राम मामौर अहतमाल साबिक के गाटा संख्या-२/९, २/१०, २/११, ३, ४मि, ५/२, २/४, १९/३, १९/८, १९/२, २२, ९/४, १९/७, २१/१, २१/२, २१/३, २१/५, २३/२ क्षेत्र १५.८१८ हे० का ई-निविदा/सह-ई-नीलामी के माध्यम से ०५ वर्ष हेतु खनन पट्टा मैसर्स एम०एम० ट्रेडर्स, के नाम से दिनांक १०-४-२०१८ को सर्वोच्च बोलीदाता होने के कारण सहमति पत्र जारी किया गया था। समस्त औपचारिकतायें पूर्ण करने के उपरान्त पट्टाधारक के पक्ष में अनुबन्ध पत्र दिनांक १६.१.२०१९ में जारी किया गया। अनुबन्ध पत्र जारी होने के उपरान्त पट्टाधारक मैसर्स एम०एम० ट्रेडर्स के द्वारा खनन कार्य संचालित किया गया।

मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक १४-०२-२०१९ के अनुक्रम में जिलाधिकारी शामली व उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि के रूप में नामित श्री विवेक राय, क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर द्वारा संयुक्त निरीक्षण किया गया था। संयुक्त निरीक्षण में पाया गया कि पट्टाधारक द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिनियम १९७४ और वायु (प्रदूषण पर रोकथाम और नियंत्रण) अधिनियम १९८१ के प्राविधानों के तहत एवं अनुबन्ध पत्र में दी गयी शर्तों का अनुपालन खनन क्षेत्र में नहीं किया जा रहा है, जो स्पष्ट रूप से शर्तों का उल्लंघन है। इस कारण पट्टाधारक को रजिस्टर्ड डाक के द्वारा दिनांक १५-०३-२०१९ को नोटिस संख्या-२४८२/ख०वि०-२०१९, जारी किया गया। नोटिस प्राप्त के उपरान्त मैसर्स एम०एम० ट्रेडर्स के प्रतिनिधि/प्रोपराईटर न तो अधोहस्ताक्षरी के समक्ष स्वयं उपस्थित हुये न ही नोटिस का कोई जवाब प्रस्तुत किया गया है।

प्रश्नगत संयुक्त जांच आख्या मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली को दिनांक १३-०३-२०१९ में भेजी गयी जिस पर सुनवाई उपरान्त मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा दिनांक ०३-०५-२०१९ में निम्न आदेश पारित किये गये :-

"The question for consideration is remedial action against illegal mechanical sand mining on the river bed of River Yamuna and construction of a temporary bridge with hume pipes at Shamli, Uttar Pradesh.

Vide order dated 14.02.2019, a report was sought from a joint Committee of the UPPCB (Uttar Pradesh SPCB) and Collector, Shamli, Uttar Pradesh. Accordingly, report has been received vide email dated 13.03.2019 acknowledging illegal mining and construction of a bridge in violation of conditions of environment clearance but no action taken has been indicated in terms of assessment and recovery of compensation, cancellation of the environmental clearance, seizure of the equipment and action taken against the colluding officers with whose connivance such construction and illegal activities took place."

मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली के द्वारा जारी आदेश दिनांक ०३-०५-२०१९ के क्रम में पट्टाधारक द्वारा अनुबन्ध की शर्तों का उल्लंघन किये जाने के कारण उ०प्र० उप खनिज परिहार नियमावली १९६३ के यथा संशोधन गजट दिनांक १४-०८-२०१७ के नियम ५९ (३) व नियम-३५ के उल्लंघन के कारण पट्टाधारक द्वारा जमा की गयी प्रतिभूति की धनराशि ५९,९१,०६८/-रुपये में से अंकन १३,२५,०००/-रुपये की कटौती करते हुये राज्य सरकार के पक्ष में जप्त किये जाने सम्बन्धी आदेश अधोहस्ताक्षरी द्वारा दिनांक १४-०५-२०१९ (छायाप्रति संलग्न) पारित किये गये।

अतः उपर्युक्त प्रकरण में अनुबन्ध है कि मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली के आदेश दिनांक ०३-०५-२०१९ के क्रम में खनन क्षेत्र मामौर अहतमाल साबिक के पट्टाधारक मैसर्स एम०एम० ट्रेडर्स क्रमशः.....२

-2-

प्रो० श्री मनजीत कुमार पुत्र श्री वेदप्रकाश नि० ग्राम गंगलौरा कधीम करनाल (हरियाणा) को जारी पर्यावरणीय अनापत्ति प्रमाण पत्र (ई०सी०) दिनांक 26-12-2018 के निरस्तरीकरण करने सम्बन्धी कार्यवाही करते हुये अग्रेत्तर कार्यवाही से अधोहरताक्षरी को भी अयगरा कराने का कष्ट करें। ताकि मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली को कृत कार्यवाही से अयगरा कराया जा सके।  
संलग्नक :- उपरोक्तानुसार।

भवदीय,

  
(अखिलेश सिंह)  
जिलाधिकारी,  
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- अपर मुख्य सचिव, भूतत्व एवं खनिकर्म, उ०प्र० लखनऊ।
- 2- सदस्य सचिव, राज्य स्तरीय पर्यावरण संघात समिति, पर्यावरण निदेशालय, उ०प्र०, विनीत खण्ड-1, गोमती नगर लखनऊ।

  
जिलाधिकारी  
शामली।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या

/सी-3/NOA-577 मु०नगर/2019 दिनांक

सेवा में

मै० एम०एम० टेडर्स,  
ग्राम-मामौर अहतमाल साबिक, तहसील-कैराना,  
जिला-शामली

पंजीकृत

विषय:- पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ लेने का कष्ट करें। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित आख्या के अनुसार इकाई के विरुद्ध मा० एन०जी०टी०, नई दिल्ली में योजित ओ०ए० संख्या 150/2019 संदीप खर्ब बनाम् मिनिस्ट्री आफ इन्वायरनमेंट, फारेस्ट एण्ड क्लाइमेट चेन्ज एण्ड अदर्स में पारित आदेश दिनांक 14.02.2019 के अनुपालन में इकाई खनन स्थल ग्राम-मामौर अहतमाल साबिक, तहसील-कैराना, जिला-शामली का संयुक्त निरीक्षण जिलाधिकारी शामली एवं क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा दिनांक 10.03.2019 को किया गया था। संयुक्त निरीक्षण के समय स्थल पर खनन का कार्य होता नहीं पाया गया परन्तु खनन स्थल के समीप जे.सी.बी. मशीन पाई गई तथा यह भी स्पष्ट हुआ कि इकाई द्वारा JCB Machine/Excavators द्वारा पूर्व में खनन किया गया है। उक्त इकाई द्वारा स्थल पर खनन के सम्बन्ध में खनन विभाग शामली के पत्रांक 2844/ख०वि०-2019 दिनांक 24.07.2019 द्वारा प्राप्त सूचना से स्पष्ट है कि इकाई द्वारा दिनांक 21.01.2019 से दिनांक 24.01.2019 (05 दिवस) एवं दिनांक 09.02.2019 (01 दिवस) तथा दिनांक 26.04.2019 से 30.06.2019 तक (66 दिवस) अर्थात् कुल 72 दिवसों में बालू खनन का कार्य किया गया है। उक्त इकाई द्वारा बालू खनन हेतु राज्य बोर्ड से अधिनियमों के अन्तर्गत जल एवं वायु सहमति प्राप्त नहीं की गयी।

अतः उपरोक्त वर्णित परिस्थितियों में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 150/2019 संदीप खर्ब बनाम् मिनिस्ट्री आफ इन्वायरनमेंट, फारेस्ट एण्ड क्लाइमेट चेन्ज एण्ड अदर्स में पारित आदेश दिनांक 14.02.2019 के अनुपालन में सी०पी०सी०टी० द्वारा विकसित की गयी मैथाडोलाजी के अनुसार दिनांक 21.01.2019 से दिनांक 24.01.2019 (05 दिवस) एवं दिनांक 09.02.2019 (01 दिवस) तथा दिनांक 26.04.2019 से 30.06.2019 तक (66 दिवस) अर्थात् कुल 72 दिवसों का पर्यावरणीय मानकों का उल्लंघन मानते हुए सक्षम स्तर से प्राप्त अनुमोदनापरात मै० एम०एम० टेडर्स, गाटा संख्या 2/9, 2/10, 2/11, 3, 4मि. 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 ग्राम-मामौर अहतमाल साबिक, तहसील-कैराना, जिला-शामली के विरुद्ध रु०-10,000/- प्रतिदिन की दर से कुल रु०-7,20,000/- पर्यावरणीय क्षतिपूर्ति के रूप में अर्थादण्ड अधिरोपित किया जाता है तथा निर्दिष्ट किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र०प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस०सी० कोड-UBIN0570150 में 15 दिन के अन्दर जमा करें।

उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति निर्धारित समयावधि में जमा करने का साक्ष्य इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रस्तुत करें।

भवदीय,

(एन०के० चौहान)  
मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-क्षेत्रीय अधिकारी, उ०प्र०प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

टी०सी०-12 वी, विभूति खण्ड, गोमती नगर, लखनऊ-226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010  
ई-मेल - info@uppcb.com e-mail: info@uppcb.com  
वेब साइट www.uppcb.com Web site www.uppcb.com

Annexure No.-6

S. P. K. K. K.

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

सेवा में

श्री मंजीत कुमार,  
पुत्र श्री वेदप्रकाश  
निकट मंजीत फिलिंग स्टेशन,  
मेरठ रोड, ग्राम-मंगलौरा कदीम, करनाल  
हरियाणा-132001

पत्रांक 214 / पर्या / एस0ई0ए0सी0 / 4416 / 2018

दिनांक 16 अगस्त, 2019

विषय—Environment clearance for Proposed ordinary sand mine on Yamuna River at gata no.-  
2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at  
village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District- Shamli, M/s M.M. Traders  
(leased area-15.818) परियोजना से सम्बन्धित कारण बताओं नोटिस ।

महोदय,

आप द्वारा प्रस्तुत परियोजना प्रस्ताव Environment clearance for Proposed ordinary sand mine on Yamuna River at gata no.-2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District-Shamli, M/s M.M. Traders (leased area-15.818) दिनांक 24-7-2018 द्वारा प्रस्तुत सूचनाओं के आधार पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उत्तर प्रदेश द्वारा ई0आई0ए0 अधिसूचना 2006 के क्रम में पर्यावरण निदेशालय के पत्रांक 603/पर्या/एस0ई0ए0सी0/4416/2018 दिनांक 26-12-2018 द्वारा कतिपय शर्तों के साथ पूर्व पर्यावरणीय स्वीकृति निर्गत की गयी है का सन्दर्भ ग्रहण करने का कष्ट करें।

उपरोक्त परियोजना के संबंध में आप द्वारा किये जा रहे कार्य पर माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित वाद सं0-ओ0ए0 नं0-150/2019: संदीप खरब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 14-2-2019 के अनुक्रम में जिलाधिकारी शामली व उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के प्रतिनिधि द्वारा संयुक्त निरीक्षण किया गया।

1. निरीक्षण आख्या अनुसार यह पाया गया कि आप द्वारा उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के अधिनियम, 1974 और वायु (प्रदूषण पर रोकथाम तथा नियन्त्रण) अधिनियम, 1981 के प्रावधानों के तहत एवं अनुबन्ध पत्र में दी गयी शर्तों का अनुपालन खनन क्षेत्र में नहीं किया जा रहा है जो स्पष्ट रूप से शर्तों का उल्लंघन है। इस कारण आपको पंजीकृत डाक के माध्यम से दिनांक 15-3-2019 को नोटिस सं0-2482/ख0वि0-2019, जारी किया गया। नोटिस प्राप्ति के उपरान्त मे0 एम0एम0 ट्रेडर्स के प्रतिनिधि/ प्रोपराइटर न तो जिलाधिकारी शामली के समक्ष स्वयं उपस्थित हुये न ही नोटिस का जवाब उनके द्वारा प्रस्तुत किया गया।

इस प्रकार आप द्वारा पूर्व पर्यावरणीय स्वीकृति जिन शर्तों पर निर्गत की गयी है उसका अनुपालन न करते हुये खनन कार्य किया जा रहा है जोकि निर्गत पूर्व पर्यावरण स्वीकृति दिनांक 26-12-2018 एवं पर्यावरण (संरक्षण) अधिनियम, 1986 सपटित ई0आई0ए0 नोटिफिकेशन 2006 का उल्लंघन किया जा रहा

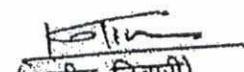
है जिससे पर्यावरण का ह्रास हो रहा है। पर्यावरण पर पड़ने वाले प्रतिकूल प्रभावों को तत्काल रोका जाना आवश्यक है।

अतः पर्यावरण संरक्षण अधिनियम, 1986 की धारा-5 के अंतर्गत प्रदत्त शक्तियों के अधीन Environment clearance for Proposed ordinary sand mine on Yamuna River at gata no.-2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District- Shamli, M/s M.M. Traders (leased area-15.818) को निम्न निर्देश दिये जाने हेतु कारण बताओ नोटिस तत्काल प्रभाव से जारी किये जाते हैं:-

1. यह कि क्यो न निदेशालय के पत्रांक 603/पर्या/एस0ई0ए0सी0/4416/2018 दिनांक 26-12-2018 द्वारा निर्गत श्री मंजीत कुमार, पुत्र श्री वेदप्रकाश निकट मंजीत फिलिंग स्टेशन, मेरठ रोड, ग्राम-मंगलौरा कदीम, करनाल हरियाणा-132001 को निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त कर दिया जायें।
2. यह कि क्यो न Environment clearance for Proposed ordinary sand mine on Yamuna River at gata no.-2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District- Shamli, M/s M.M. Traders (leased area-15.818) परियोजना के संचालन हेतु उत्तरदायी व्यक्तियों के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-15/16 के अंतर्गत सक्षम न्यायालय में अभियोजनात्मक कार्यवाही प्रारम्भ कर दी जाये।

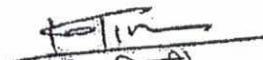
उपरोक्त कारण बताओ नोटिस का उत्तर पत्र प्राप्ति से 15 दिन के अंदर सुसंगत दस्तावेजों सहित प्रेषित करना सुनिश्चित करें। निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने पर अग्रिम आवश्यक कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

भवदीय

  
(आशीष तिवारी)  
सदस्य सचिव

एस0ई0आई0ए0ए0/उ0प्र0 प्रदूषण नियन्त्रण बोर्ड

प्रतिलिपि : सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
(आशीष तिवारी)



Annexure No.-7

दूरभाष एवं फ़ैक्स : 0131-2436493



क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर  
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR  
कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं०  
Ref No

818/OA-150/Sandeep Khark/2019

दिनांक  
Dated

19-8-19

सेवा में,

सदस्य सचिव  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
लखनऊ।

विषय:-माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित सं०-ओ०ए० नं०-150/2019  
संदीप खरब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित  
आदेश दिनांक 03-05-2019 के अनुपालन में सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक प्रकरण पर गठित समिति द्वारा पर्यावरणीय क्षतिपूर्ति के आंकलन  
हेतु आख्या संलग्न कर सादर सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(विवेक राय)  
क्षेत्रीय अधिकारी

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित सं०-ओ०ए० सं०-150/2019 संदीप खरब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 03-05-2019 के अनुपालन में सम्बन्ध में आख्या :-

माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित सं०-ओ०ए० सं० 150/2019 संदीप खरब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में दिनांक 03-05-2019 को आदेश पारित किया गया है, जिसकी सुसंगत अंश निम्नवत् है :-

"The question for consideration is remedial action against illegal mechanical sand mining on the river bed of River Yamuna and construction of a temporary bridge with huge pipes at Shamli, Uttar Pradesh.

Vide order dated 14.02.2019, a report was sought from a joint Committee of the UPPCB (Uttar Pradesh SPCB) and Collector, Shamli, Uttar Pradesh. Accordingly, report has been received vide email dated 13.03.2019 acknowledging illegal mining and construction of a bridge in violation of conditions of environment clearance but no action taken has been indicated in terms of assessment and recovery of compensation, cancellation of the environmental clearance, seizure of the equipment and action taken against the colluding officers with whose connivance such construction and illegal activities took place."

मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के अनुक्रम में राज्य स्तरीय पर्यावरण संघात प्राधिकरण के आदेश संख्या-2016/पर्या/एसओईओआईओए०/4416/2019 दिनांक 18-08-2019 के द्वारा तीन सदस्यीय समिति का गठन करते हुये अवैध खनन एवं अनुचित अस्थायी पुल के निर्माण किये जाने तथा भारत सरकार द्वारा निर्गत अधिसूचना 14 सितम्बर, 2006 (यथा संशोधित) में दिये गये प्राविधानों के उल्लंघन के सम्बन्ध में पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु रिपोर्ट/आख्या उपलब्ध कराये जाने के निर्देश दिये गये।

उक्त गठित समिति की आख्या निम्नवत् है :-

1- उक्त बाद के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली के आदेश दिनांक 14-02-2019 के अनुक्रम जिलाधिकारी शामली व उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के प्रतिनिधि द्वारा दिनांक 10-03-2019 को संयुक्त स्थलीय निरीक्षण किया गया। निरीक्षण में पाया गया कि पट्टेधारक द्वारा उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के अधिनियम 1974 और वायु (प्रदूषण पर रोकथाम तथा नियन्त्रण) अधिनियम, 1981 के प्राविधानों के अन्तर्गत राज्य बोर्ड से उपरोक्त अधिनियमों के अन्तर्गत सहमति प्राप्त नहीं की गयी, जो कि पर्यावरणीय क्लीयरेंस की शर्तों का उल्लंघन है, जिसके क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजाफरनगर द्वारा अपने पत्रांक 2628/ओ.ए.-150/सन्दीप खरब/एमजेडआर/2019 दिनांक 14.03.2019 (छायाप्रति संलग्न) द्वारा संयुक्त निरीक्षण के दौरान पायी गयी कमियों के सम्बन्ध में इकाई से एक सप्ताह के अन्दर स्पष्टीकरण मांगा गया, जो इकाई द्वारा प्रस्तुत नहीं किया गया। तत्क्रम में इकाई के विरुद्ध अधिनियमों के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजाफरनगर के पत्रांक 35/सी/एम.एम. ट्रेडर्स/शामली/2019 दिनांक 12.04.2019 (छायाप्रति संलग्न) (संलग्नक-1) द्वारा राज्य बोर्ड मुख्यालय, लखनऊ को प्रेषित कर दी गयी थी। इसी प्रकार खनन अनुबन्ध पत्र में दी गयी शर्तों का अनुपालन खनन क्षेत्र में नहीं किया जा रहा है जो स्पष्ट रूप से शर्तों का उल्लंघन है। इस कारण पट्टेधारक को पंजीकृत डाक के माध्यम से दिनांक 15-03-2019 को नोटिस संख्या-2482/ख०वि०-2019, जारी किया गया। नोटिस प्राप्त के उपरान्त मै० एम०एम० ट्रेडर्स के प्रतिनिधि/प्रोपराइटर द्वारा अपना पक्ष रखने हेतु न तो जिलाधिकारी शामली के समक्ष स्वयं उपस्थित हुये और न ही नोटिस का जवाब प्रस्तुत किया गया। उत्तर प्रदेश उप खनिज परिहार नियमावली 1963 के यथा संशोधन असाधारण गजट, 14 अगस्त, 2017 के नियम 59 (3) यदि पट्टेधारक नियम 36 उपबन्ध का उल्लंघन करता है (सीमा चिन्ह/पिलर्स का उचित रख रखाव न करना आदि) तो प्रत्येक चूक के लिये प्रतिदिन पच्चीस हजार रुपये की दर से शास्ति सम्बन्धित जिला मजिस्ट्रेट द्वारा उदग्रहित की जायेगी। ऐसी उदग्रहित शास्ति को जमा करने पर चूक की दशा में, उक्त धनराशि की कटौती सम्बन्धित जिला मजिस्ट्रेट, उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से करेगा, का उल्लंघन किये जाने के कारण पट्टेधारक द्वारा जमा की गयी प्रतिभूति की धनराशि अंकन 59,91,068/- रुपये में से दिनांक 17-01-2019 से 10-03-2019 (संयुक्त जांच के समय) तक अंकन 13,25,000/- रुपये कटौती करते हुये राज्य सरकार के पक्ष में जमा किये जाने सम्बन्धी आदेश संख्या-2681/ख०वि०-2019 दिनांक 14-05-2019 पारित किया गया। (संलग्नक-2)

क्रमशः.....2

2- जिलाधिकारी शामली द्वारा पत्र संख्या-2717/ख0वि0-2019 दिनांक 22-05-2019 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ को मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली के आदेश दिनांक 03-05-2019 के क्रम में खनन क्षेत्र मामौर अहतमाल साबिक के पट्टाधारक मैसर्स एम0एम0 ट्रेडर्स प्रो0 श्री मनजीत कुमार पुत्र श्री वेदप्रकाश नि0 ग्राम मंगलौरा कदीम करनाल (हरियाणा) को जारी पर्यावरणीय अनापत्ति प्रमाण पत्र (ई0सी0) दिनांक 26-12-2018 के निरस्तीकरण करने संस्तुति भेजी गयी थी। ताकि मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली को कृत कार्यवाही से अवगत कराया जा सके। तदोपरान्त राज्य स्तरीय पर्यावरण संघात प्राधिकरण के पत्र संख्या 214/पर्या/एस0ई0ए0सी/4416/2018 दिनांक 16-08-2019 के द्वारा पट्टाधारक को पर्यावरणीय अनापत्ति प्रमाण पत्र निरस्त करने हेतु कारण बताओं नोटिस निर्गत किया गया। (संलग्नक :- 3)

3- जिलाधिकारी द्वारा गठित चार सदस्यीय समिति के द्वारा दिनांक 15-07-2019 को खनन क्षेत्र का संयुक्त स्थलीय निरीक्षण किया गया। संयुक्त निरीक्षण आख्या के अनुसार निरीक्षण के समय खनन स्थल पर खनन का कार्य होते नहीं पाया गया। स्थल के पास कोई जे0सी0वी0 मशीन अथवा खनन से सम्बन्धित कोई अन्य गतिविधि होती नहीं पाई गयी। निरीक्षण के समय यह भी पाया गया कि पट्टाधारक द्वारा पूर्व में यमुना नदी पर बनाये गये अस्थायी पुल को भी हटा लिया गया है। (संलग्नक :- 4)

4- खनन निरीक्षक शामली के पत्रांक 2844/ख0वि0-2019 दिनांक 24-07-2019 के अनुसार पट्टाधारक द्वारा उ0प्र0 राज्य की ओर से पहुँच मार्ग बनाने/मिलने के बाद ऑनलाईन ई0-एम0एम0-11 के अनुसार दिनांक 21-01-2019 से दिनांक 24-01-2019 व पुनः दिनांक 09-02-2019 को ही खनन कार्य किया गया है एवं उक्त खनन क्षेत्र में पुनः हरियाणा राज्य की ओर से पहुँच मार्ग बनाने/मिलने के बाद से ऑनलाईन ई0-एम0एम0-11 के अनुसार दिनांक 26-04-2019 से दिनांक 30-06-2019 तक खनन कार्य किया गया है। उक्त इकाई द्वारा बालू खनन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अधिनियमों के अन्तर्गत जल एवं वायु सहमति प्राप्त नहीं की गयी। अतः पर्यावरणीय मानकों का उल्लंघन मानते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्रांक एच0 39964/सी-3/एनओसी-577 मु0नगर/2019 दिनांक 13-08-2019 द्वारा मै0 एम0एम0 ट्रेडर्स, ग्राम मामौर अहतमाल साबिक, तहसील कराना, जिला शामली के विरुद्ध कुल रूपये 7,20,000/- पर्यावरणीय क्षतिपूर्ति के रूप में अर्थदण्ड अधिरोपित करते हुये अधिरोपित धनराशि को सम्बन्धित खाते में 15 दिन के अन्दर जमा कराने हेतु निर्देशित किया गया। (संलग्नक :-5)

5- इस प्रकार पर्यावरणीय क्लीयरेंस की शर्तों का उल्लंघन होने एवं अधिनियमों के अन्तर्गत इकाई द्वारा राज्य बोर्ड से सहमति प्राप्त न किये जाने के कारण उत्पन्न हुई परिस्थितियों में पर्यावरणीय क्षति का आंकलन करते हुए इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति के रूप में कुल रूपये 20,45,000/- अधिरोपित कर दिया गया है।

जिला खनन अधिकारी/खान निरीक्षक  
शामली।

अवर अभियन्ता सहा0वैज्ञा0अधिकारी क्षेत्रीय अधिकारी  
क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण, मुजफ्फरनगर।

अपर जिलाधिकारी (वि0/रा0)  
शामली।

344



दूरभाष एवं फ़ैक्स : 0131-2436493

क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर  
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR  
कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं०  
Ref No 35/C/M.M.Trader/8hamli/2019दिनांक  
Dated 12-4-19

सेवा में,

मुख्य पर्यावरण अधिकारी (यूत्ता-3)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
लखनऊ।

विषय:-मै० एम०एम० टेडर्स, ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली के विरुद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31(ए) के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मै० एम०एम० टेडर्स, ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली को गाटा संख्या 2/9, 2/10, 2/11, 3, 4 मि, 5/2, 2/4, 19/3, 19/8, 19/2 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 में यमुना नदी से 15.818 हे० क्षेत्रफल में बालू खनन हेतु राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण उ०प्र० के पत्रांक 683/Parya/SEAC/4416/2018 दिनांक 26.12.2018 द्वारा पर्यावरण स्वीकृति प्रदत्त है। ना० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या 150/2019 संदीप खर्व वनाम Ministry of Environment, Forest and Climate Change & Ors. में पारित आदेश दिनांक 14.02.2019 के अनुपालन में इकाई के खनन स्थल ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली का संयुक्त निरीक्षण जिलाधिकारी शामली एवं क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 10.03.2019 को किया गया था। निरीक्षण आख्या की छायाप्रति संलग्न है। संयुक्त निरीक्षण में पाया गया था कि इकाई द्वारा स्थल पर यमुना नदी में हथुम पाईप, सैण्ड बैग एवं मिट्टी का प्रयोग कर अस्थाई पुल का निर्माण किया गया है। ड्रेनेज खण्ड, शामली (मुजफ्फरनगर) के पत्र दिनांक 11.03.2018 (छायाप्रति संलग्न) के अनुसार उक्त जीर्ण-शीर्ण अस्थाई पुल विभागीय प्रतिबन्ध/विशिष्टियों के अनुरूप नहीं है। संयुक्त निरीक्षण के समय खनन स्थल के समीप जे.सी.वी. मशीन पाई गई तथा यह भी स्पष्ट हुआ कि इकाई द्वारा JCB Machine/Excavators द्वारा पूर्व में खनन किया गया है। इकाई द्वारा खनन स्थल पर खनन क्षेत्र का समुचित demarcation नहीं किया गया है। संयुक्त निरीक्षण के दौरान पाई गई कमियों के सम्बन्ध में इस कार्यालय के पत्रांक 2628/ओ.ए.-150/सन्दीप खर्व/एमजेडआर/2019 दिनांक 14.03.2019 (छायाप्रति संलग्न) द्वारा इकाई को अपना स्पष्टीकरण एक सप्ताह में प्रेषित करने हेतु निर्देशित किया गया था, परन्तु इकाई द्वारा वर्तमान तक कोई स्पष्टीकरण प्रेषित नहीं किया गया है।

अतः इकाई द्वारा राहमति जल एवं वायु प्राप्त किये जाने हेतु दिनांक 19.03.2019 को ऑनलाइन आवेदन किया गया है, जिसको अस्वीकृत करते हुए इकाई के विरुद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31(ए) के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति सहित आख्या अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

V. N.

(दिवेक राय)

क्षेत्रीय अधिकारी

375

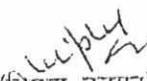
मै0 एम0एम0 ट्रेडर्स, गाटा संख्या 2/9, 2/10, 2/11, 3, 4 मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2, ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली के जल एवं वायु सहमति हेतु ऑनलाइन आवेदन के सम्बन्ध में आख्या।

उपरोक्त विषयक मै0 एम0एम0 ट्रेडर्स, शामली के जल एवं वायु सहमति हेतु किये ऑनलाइन आवेदन दिनांक 19.03.2019 के सम्बन्ध में आख्या निम्नवत् है :-

- 1- उक्त इकाई को उपरोक्त गाटा संख्याओं में यमुना नदी से 15.818 है0 क्षेत्रफल में बालू खनन हेतु राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण उ0प्र0 के पत्रांक 683/Parya/SEAC/4416/2018 दिनांक 26.12.2018 द्वारा पर्यावरण स्वीकृति प्रदत्त है।
- 2- मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या 150/2019 संदीप खर्व बनाम Ministry of Environment, Forest and Climate Change & Ors. में पारित आदेश दिनांक 14.02.2019 के अनुपालन में इकाई के खनन स्थल ग्राम मामौर अहतमाल साबिक तहसील कैराना, जिला शामली का संयुक्त निरीक्षण जिलाधिकारी शामली एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 10.03.2019 को किया गया था।
- 3- संयुक्त निरीक्षण में पाया गया कि इकाई द्वारा स्थल पर यमुना नदी में ह्यूम पाईप, सैण्ड बैग एवं मिट्टी का प्रयोग कर अस्थाई पुल का निर्माण किया गया है। ड्रेनेज खण्ड, शामली (मुजफ्फरनगर) के पत्र दिनांक 11.03.2018 के अनुसार उक्त जीर्ण-शीर्ण अस्थाई पुल विभागीय प्रतिबन्ध/विशिष्टियों के अनुरूप नहीं है।
- 4- संयुक्त निरीक्षण के समय खनन स्थल के समीप जे.सी.बी. मशीन पाई गई तथा यह भी स्पष्ट हुआ कि इकाई द्वारा JCB Machine/Excavators द्वारा पूर्व में खनन किया गया है।
- 5- इकाई द्वारा खनन स्थल पर खनन क्षेत्र का समुचित demarcation नहीं किया गया है।
- 6- संयुक्त निरीक्षण के दौरान पाई गई कमियों के सम्बन्ध में इस कार्यालय के पत्रांक 2628/ओ.ए.-150/सन्दीप खर्व/एमजेडआर/2019 दिनांक 14.03.2019 द्वारा इकाई को अपना स्पष्टीकरण एक सप्ताह में प्रेषित करने हेतु निर्देशित किया गया था, परन्तु इकाई द्वारा वर्तमान तक कोई स्पष्टीकरण प्रेषित नहीं किया गया है।

उपरोक्त तथ्यों से स्पष्ट है कि इकाई द्वारा खनन हेतु प्रदत्त पर्यावरणीय स्वीकृति की शर्तों का उल्लंघन किया गया है। उपरोक्त के परिपेक्ष्य में इकाई द्वारा राज्य बोर्ड से जल एवं वायु सहमति प्राप्त किये जाने हेतु किये गये ऑनलाइन आवेदन पत्रों को अस्वीकृत करते हुए इकाई के विरुद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31ए के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय लखनऊ को प्रेषित किया जाना उचित होगा।

आख्या सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

  
(विपुल कुमार)  
अवर अभियन्ता

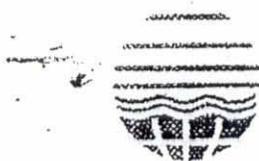
  
(डा।0 डी0सी0 पाण्डेय)  
सहा0वैज्ञा0अधिकारी

क्षेत्रीय अधिकारी



376

दूरभाष एवं फ़ैक्स - 0131-2436493



क्षेत्रीय कार्यालय  
**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर**  
**U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR**  
 कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं०  
 Ref No 2028/0A-150/अन्याप खनन/MP/2019

दिनांक  
 Dated 19-3-19

सेवा में,  
 मै० एम०एम० ट्रेडर्स  
 द्वारा-श्री मन्जीत कुमार पुत्र श्री वेदप्रकाश  
 निकट मन्जीत फिलिंग स्टेशन, नेरट रोड  
 ग्राम नंगलौरा कसीम  
 करनाल (हरियाणा) 132001

Regd.

विषय : State Level Environment Impact Assessment Authority, Uttar Pradesh द्वारा जारी पर्यावरणीय स्वीकृति के अनुपालन के सम्बन्ध में।

महोदय,  
 कृपया उपरोक्त विषयक के सम्बन्ध में ग्राम मागौर अहतमाल साबिक, तहसील कैराना, जिला शानली में यमुना नदी से सैण्ड माइनिंग किये जाने के सम्बन्ध में State Level Environment Impact Assessment Authority, Uttar Pradesh द्वारा जारी पर्यावरणीय स्वीकृति संख्या 683-Parya/SEAC/4416/2018 दिनांक 26.12.2018 का संदर्भ ग्रहण करें। मा० राष्ट्रीय हरित अधिकरण में ध्वजित अं०ए० संख्या 150/2019 सन्दीप खर्च बनान गिनिस्ट्री ऑफ इन्वायरमेन्ट, फारेस्ट एण्ड क्लाइमेट चेंज व अन्य में धारित आदेश दिनांक 14.02.2019 के अनुपालन में आपके खनन स्थल का संयुक्त निरीक्षण दिनांक 10.03.2019 को किया गया। निरीक्षण के समय निम्न तथ्य प्रकाश में आये :-

- 1- आपके द्वारा उक्त खनन स्थल के सम्बन्ध में जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के अन्तर्गत स्थापना से पूर्व अनापत्ति प्रमाण पत्र एवं संचालन हेतु जल एवं वायु सहमति राज्य बोर्ड से प्राप्त से नहीं की गयी है।
- 2- निरीक्षण के समय खनन स्थल के समीप जे०सी०बी० मशीन पायी गयी तथा यह भी स्पष्ट हुआ कि आपके द्वारा JCB Machine/Excavators द्वारा पूर्व में खनन किया गया है।
- 3- निरीक्षण में यह भी पाया गया कि आप द्वारा खनन स्थल पर अरथाई पुल का निर्माण किया गया है, जो कि सिंचाई विभाग से निर्गत अनापत्ति प्रमाण पत्र के विभागीय प्रतिबंधों/विशिष्टियों के अनुरूप नहीं है।
- 4- आपके द्वारा खनन स्थल पर खनन क्षेत्र का समुचित Demarcation नहीं किया गया है।

उपरोक्त तथ्यों के परिपेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में अपना स्वीकृति इस कार्यालय को एक सप्ताह के अन्दर उपलब्ध कराया जाना सुनिश्चित करें। अन्यथा की स्थिति आपके विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33(ए) एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31(ए) के अन्तर्गत कार्यवाही किये जाने की संस्तुति बॉर्ड मुख्यालय प्रेषित कर दी जायेगी, जिसका समस्त उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,  
  
 (विवेक राय)  
 क्षेत्रीय अधिकारी

प्रतिलिपि - जिलाधिकारी महोदय, शामली को सादर सूचनाार्थ प्रेषित।

## कार्यालय जिलाधिकारी शामली।

संख्या:- 7.681/ख0वि0-2019,

दिनांक 14-5-2019

## आदेश

जनपद शामली की तहसील कैराना के ग्राम गामौर अहतमाल साविक के गाटा संख्या-2/9, 2/10, 2/11, 3, 4मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 क्षेत्र 15.818 हे० का ई-निविदा/सह-ई-नीलाभी के माध्यम से 05 वर्ष हेतु खनन पट्टा मैसर्स एम0एम0 ट्रेडर्स, के नाम से दिनांक 10-4-2018 को सर्वोच्च बोलीदाता होने के कारण सहमति पत्र जारी किया गया था। तदपरान्त समस्त औपचारिकतायें पूर्ण करने के उपरान्त पट्टाधारक के पक्ष में अनुबन्ध पत्र दिनांक 16.1.2019 में जारी किया गया था। उसके उपरान्त मैसर्स एम0एम0 ट्रेडर्स के द्वारा खनन कार्य संचालित कर दिया गया था।

मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा जारी आदेश दिनांक 14-02-2019 के क्रम में मैसर्स एम0एम0 ट्रेडर्स को नोटिस संख्या-2482/ख0वि0-2019, दिनांक 15-03-2019 जो रजिस्टर्ड डाक से भेजा गया। नोटिस प्राप्ति के उपरान्त मैसर्स एम0एम0 ट्रेडर्स के प्रतिनिधि/प्र० न तां स्वयं उपस्थित हुये न ही नोटिस का कोई जवाब अधोहस्ताक्षरी के समक्ष प्रस्तुत किया गया है। यानि नोटिस दिनांकित 15-03-2019 में दिये गये कथन पट्टाधारक को स्वीकार है।

उत्तर प्रदेश उप खनिज परिहार नियमावली 1963 के यथा संशोधन असाधारण गजट, 14 अगस्त, 2017 के नियम 59 (3) यदि पट्टाधारक नियम 35 के उपबन्ध का उल्लंघन करता है (सीमा चिन्ह/पिलर्स का उचित रख रखाव न करना आदि) तो प्रत्येक चूक के लिये प्रतिदिन पच्चीस हजार रुपये की दर से शास्ति सम्बन्धित जिला मजिस्ट्रेट द्वारा उदग्रहित की जायेगी। ऐसी उदग्रहित शास्ति को जमा करने पर चूक की दशा में, उक्त धनराशि की कटौती सम्बन्धित जिला मजिस्ट्रेट, उक्त खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से करेगा।

पट्टाधारक मैसर्स एम0एम0 ट्रेडर्स द्वारा नोटिस दिनांकित 15-03-2019 का जवाब न दिये जाने के कारण पट्टाधारक द्वारा जमा की गयी प्रतिभूति की धनराशि अंकन 59,91,068/- रुपये में से दिनांक 17-01-2019 से 10-03-2019 (संयुक्त जांच के समय तक) अंकन 13,25,000/- रुपये कटौती करते हुये राज्य सरकार के पक्ष में जब्त किये जाने सम्बन्धी आदेश पारित किये जाते हैं। पट्टाधारक पुनः सीमांकन कराकर नये पिलर्स लगवाना सुनिश्चित करे। तदपरान्त ही खनन कार्य संचालित करे, अन्यथा की दशा में पट्टाधारक के विरुद्ध नियमानुसार कार्यवाही अमल में लाई जायेगी।

(अखिलेश सिंह)  
जिलाधिकारी,  
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, उ०प्र० लखनऊ।
- 2- अपर जिलाधिकारी (वि०/रा०), शामली।
- 3- मैसर्स एम0एम0 ट्रेडर्स, प्र० श्री मनजीत कुमार पुत्र वेदप्रकाश नि० ग्राम मंगलौरा कदीम करनाल को सूचनार्थ।

जिलाधिकारी,  
शामली।

P.A.

प्रेषक,

जिलाधिकारी,  
शामली।

सेवा में,

निदेशक,  
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,  
खनिज भवन, लखनऊ।

संख्या- 2717/ख०वि०-2019.

दिनांक 22-05-2019

विषय: खनन क्षेत्र ग्राम मामौर अहतमाल साबिक तहसील कैराना जनपद शामली की पर्यावरणीय अनापत्ति प्रमाण पत्र (ई०सी०)को निरस्त करने के सम्बन्ध में।

महोदया,

उपर्युक्त विषयक अवगत कराना है कि जनपद शामली की तहसील कैराना के ग्राम मामौर अहतमाल साबिक के गाटा संख्या-2/9, 2/10, 2/11, 3, 4मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 क्षे० 15.818 हे० का ई-निविदा/सह-ई-नीलामी के माध्यम से 05 वर्ष हेतु खनन पट्टा मैसर्स एम०एम० ट्रेडर्स, के नाम से दिनांक 10-4-2018 को सर्वाच्च बोलीदाता होने के कारण सहमति पत्र जारी किया गया था। समस्त औपचारिकतायें पूर्ण करने के उपरान्त पट्टाधारक के पक्ष में अनुबन्ध पत्र दिनांक 16.1.2019 में जारी किया गया। अनुबन्ध पत्र जारी होने के उपरान्त पट्टाधारक मैसर्स एम०एम० ट्रेडर्स के द्वारा खनन कार्य संचालित किया गया।

मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 14-02-2019 के अनुक्रम में जिलाधिकारी शामली व उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि के रूप में नामित श्री विवेक राय, क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर द्वारा संयुक्त निरीक्षण किया गया था। संयुक्त निरीक्षण में पाया गया कि पट्टाधारक द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिनियम 1974 और वायु (प्रदूषण पर रोकथाम और नियंत्रण) अधिनियम 1981 के प्राविधानों के तहत एवं अनुबन्ध पत्र में दी गयी शर्तों का अनुपालन खनन क्षेत्र में नहीं किया जा रहा है, जो स्पष्ट रूप से शर्तों का उल्लंघन है। इस कारण पट्टाधारक को रजिस्टर्ड डाक के द्वारा दिनांक 15-03-2019 को नोटिस संख्या-2482/ख०वि०-2019, जारी किया गया। नोटिस प्राप्त के उपरान्त मैसर्स एम०एम० ट्रेडर्स के प्रतिनिधि/प्रोपराईटर न तो अधोहस्ताक्षरी के समक्ष स्वयं उपस्थित हुये न ही नोटिस का कोई जवाब प्रस्तुत किया गया है।

प्रश्नगत संयुक्त जांच आख्या मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली को दिनांक 13-03-2019 में भेजी गयी जिस पर सुनवाई उपरान्त मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा दिनांक 03-05-2019 में निम्न आदेश पारित किये गये :-

"The question for consideration is remedial action against illegal mechanical sand mining on the river bed of River Yamuna and construction of a temporary bridge with hume pipes at Shamli, Uttar Pradesh.

Vide order dated 14.02.2019, a report was sought from a joint Committee of the UPPCB (Uttar Pradesh SPCB) and Collector, Shamli, Uttar Pradesh. Accordingly, report has been received vide email dated 13.03.2019 acknowledging illegal mining and construction of a bridge in violation of conditions of environment clearance but no action taken has been indicated in terms of assessment and recovery of compensation, cancellation of the environmental clearance, seizure of the equipment and action taken against the colluding officers with whose connivance such construction and illegal activities took place."

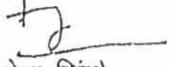
मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली के द्वारा जारी आदेश दिनांक 03-05-2019 के क्रम में पट्टाधारक द्वारा अनुबन्ध की शर्तों का उल्लंघन किये जाने के कारण उ०प्र० उ० खनिज परिहार नियमावली 1963 के यथा संशोधन गजट दिनांक 14-08-2017 के नियम 59 (3) व नियम-35 के उल्लंघन के कारण पट्टाधारक द्वारा जमा की गयी प्रतिभूति की धनराशि 59,91,068/-रुपये में से अंकन 13,25,000/-रुपये की कटौती करते हुये राज्य सरकार के पक्ष में जक्त किये जाने सम्बन्धी आदेश अधोहस्ताक्षरी द्वारा दिनांक 14-05-2019 (छायाप्रति संलग्न) पारित किये गये।

अतः उक्त प्रकरण में अनुरोध है कि मा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली के आदेश दिनांक 03-05-2019 के क्रम में खनन क्षेत्र मामौर अहतमाल साबिक के पट्टाधारक मैसर्स एम०एम० ट्रेडर्स

क्रमशः 2

प्रो० श्री मनजीत कुमार पुत्र श्री वेदप्रकाश नि० गाम मंगलौरा कदीम कस्बाल (हरियाणा) को जारी पर्यावरणीय अनापत्ति प्रमाण पत्र (ई०सी०) दिनांक 26-12-2018 के निरस्तीकरण करने सम्बन्धी कार्यवाही करते हुये अग्रेत्तर कार्यवाही से अधोदस्ताशरी को भी अवगत कराने का कष्ट करें। ताकि गा० राष्ट्रीय हरित प्राधिकरण नई दिल्ली को चूत कार्यवाही से अवगत कराया जा सके।  
संलग्नक :- उपरोक्तानुसार।

भवदीय,

  
(अखिलेश सिंह)  
जिलाधिकारी,  
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- अपर मुख्य सचिव, भूदात्व एवं खनिकर्म, उ०प्र० लखनऊ।
- 2- सदस्य सचिव, राज्य स्तरीय पर्यावरण संघात समिति, पर्यावरण निदेशालय, उ०प्र०, विनीत खण्ड-1, गोमती नगर लखनऊ।

  
जिलाधिकारी  
शामली।

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B. Prasad Kaur

# State Level Environment Impact Assessment Authority, Uttar Pradesh

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सेवा में

श्री मंजीत कुमार,  
पुत्र श्री वेदप्रकाश  
निकट मंजीत फिलिंग स्टेशन,  
भेरठ रोड, ग्राम-मंगलौरा कदीम, करनाल  
हरियाणा-132001

पत्रांक 214 / पर्या / एस0ई0ए0सी0 / 4416 / 2018

दिनांक 16 अगस्त, 2019

विषय-Environment clearance for Proposed ordinary sand mine on Yamuna River at gata no.-2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District- Shamli, M/s M.M. Traders (leased area-15.818) परियोजना से सम्बन्धित कारण बताओं नोटिस ।

महोदय,

आप द्वारा प्रस्तुत परियोजना प्रस्ताव Environment clearance for Proposed ordinary sand mine on Yamuna River at gata no.-2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District-Shamli, M/s M.M. Traders (leased area-15.818) दिनांक 24-7-2018 द्वारा प्रस्तुत सूचनाओं के आधार पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उत्तर प्रदेश द्वारा ई0आई0ए0 अधिसूचना 2006 के क्रम में पर्यावरण निदेशालय के पत्रांक 603/पर्या/एस0ई0ए0सी0/4416/2018 दिनांक 26-12-2018 द्वारा कतिपय शर्तों के साथ पूर्व पर्यावरणीय स्वीकृति निर्गत की गयी है का सन्दर्भ ग्रहण करने का कष्ट करें।

उपरोक्त परियोजना के संबंध में आप द्वारा किये जा रहे कार्य पर माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित वाद सं0-ओ0ए0 नं0-150/2019: संदीप खरब बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार में पारित आदेश दिनांक 14-2-2019 के अनुक्रम में जिलाधिकारी शामली व उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के प्रतिनिधि द्वारा संयुक्त निरीक्षण किया गया।  
1. निरीक्षण आख्या अनुसार यह पाया गया कि आप द्वारा उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के अधिनियम, 1974 और वायु (प्रदूषण पर रोकथाम तथा नियन्त्रण) अधिनियम, 1981 के प्रावधानों के तहत एवं अनुबन्ध पत्र में दी गयी शर्तों का अनुपालन खनन क्षेत्र में नहीं किया जा रहा है जो स्पष्ट रूप से शर्तों का उल्लंघन है। इस कारण आपको पंजीकृत डाक के माध्यम से दिनांक 15-3-2019 को नोटिस सं0-2482/ख0वि0-2019, जारी किया गया। नोटिस प्राप्ति के उपरान्त मे0 एम0एम0 ट्रेडर्स के प्रतिनिधि/ प्रोपराइटर न तो जिलाधिकारी शामली के समक्ष स्वयं उपस्थित हुये न ही नोटिस का जवाब उनके द्वारा प्रस्तुत किया गया।

इस प्रकार आप द्वारा पूर्व पर्यावरणीय स्वीकृति जिन शर्तों पर निर्गत की गयी है उसका अनुपालन न करते हुये खनन कार्य किया जा रहा है जोकि निर्गत पूर्व पर्यावरण स्वीकृति दिनांक 26-12-2018 एवं पर्यावरण (संरक्षण) अधिनियम, 1986 सपटित ई0आई0ए0 नोटिफिकेशन 2006 का उल्लंघन किया जा रहा

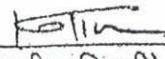
है जिससे पर्यावरण का हास हो रहा है। पर्यावरण पर पड़ने वाले प्रतिकूल प्रभावों को तत्काल रोका जाना आवश्यक है।

अतः पर्यावरण संरक्षण अधिनियम, 1986 की धारा-5 के अंतर्गत प्रदत्त शक्तियों के अधीन Environment clearance for Proposed ordinary sand mine on Yamuna River at gata no.-2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District- Shamli, M/s M.M. Traders (leased area-15.818) को निम्न निर्देश दिये जाने हेतु कारण बताओ नोटिस तत्काल प्रभाव से जारी किये जाते हैं:-

1. यह कि क्यो न निदेशालय के पत्रांक 603/पर्या/एस0ई0ए0सी0/4416/2018 दिनांक 26-12-2018 द्वारा निर्गत श्री मंजीत कुमार, पुत्र श्री वेदप्रकाश निकट मंजीत फिलिंग स्टेशन, मेरठ रोड, ग्राम-मंगलौरा कदीम, करनाल हरियाणा-132001 को निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त कर दिया जायें।
2. यह कि क्यो न Environment clearance for Proposed ordinary sand mine on Yamuna River at gata no.-2/9, 2/10, 2/11, 3, 4mi, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 at village-Mamaur Ahatmal Sabik, Tehsil-Kairana, District- Shamli, M/s M.M. Traders (leased area-15.818) परियोजना के संचालन हेतु उत्तरदायी व्यक्तियों के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-15/16 के अंतर्गत सक्षम न्यायालय में अभियोजनात्मक कार्यवाही प्रारम्भ कर दी जाये।

उपरोक्त कारण बताओ नोटिस का उत्तर पत्र प्राप्ति से 15 दिन के अंदर सुसंगत दस्तावेजों सहित प्रेषित करना सुनिश्चित करें। निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने पर अग्रिम आवश्यक कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

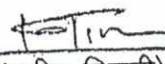
भवदीय

  
(आशीष तिवारी)

सदस्य सचिव

एस0ई0आई0ए0ए0/उ0प्र0 प्रदूषण नियन्त्रण बोर्ड

प्रतिलिपि : सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
(आशीष तिवारी)



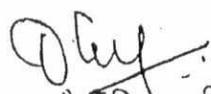
मा० राष्ट्रीय हरित अधिकरण नईदिल्ली में योजित ओ०ए० संख्या 150/2019 संदीप खर्ब बनाम Ministry of Environment Forest and Climate Change & ors. में पारित आदेश दिनांक 03.07.2019 के अनुपालन में जिलाधिकारी महोदय, शामली द्वारा गठित समिति की आख्या:-

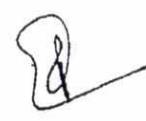
उपर्युक्त विषयक जनपद शामली की तहसील कैराना के खनन क्षेत्र ग्राम मामौर अहतमाल साबिक के गाटा संख्या 2/9, 2/10, 2/11, 3, 4मि., 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 क्षेत्र 15.818 है० में पट्टाधारक मैसर्स एम०एम० ट्रेडर्स प्रो० श्री मनजीत कुमार पुत्र श्री वेदप्रकाश निवासी ग्राम मंगलौरा कदीम करनाल (हरियाणा) द्वारा सीमा चिन्ह/पिलर्स का उचित रख-रखाव न करने के कारण उक्त खनन क्षेत्र में हुई क्षति का आंकलन कराने हेतु जिलाधिकारी महोदय, शामली के पत्रांक 2828/ख०वि०-2019 दिनांक 09.07.2019 के द्वारा समिति गठित की गयी। गठित समिति के द्वारा दिनांक 15.07.2019 को स्थलीय निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है:-

निरीक्षण के समय खनन स्थल पर खनन का कार्य होता नहीं पाया गया। स्थल के आस-पास कोई जे०सी०बी० मशीन अथवा खनन संबंधी कोई अन्य गतिविधि होती नहीं पायी गयी। निरीक्षण के समय यह भी पाया गया कि पट्टाधारक द्वारा पूर्व में यमुना नदी पर बनाये गये अस्थायी पुल को भी हटा लिया गया है।

खनन निरीक्षक शामली के पत्रांक 2844/ख०वि०-2019 दिनांक 24.07.2019 के अनुसार दिनांक 21.01.2019 से दिनांक 24.01.2019 (04 दिन) दिनांक 09.02.2019 को भी (कुल 05 दिन) तथा दिनांक 26.04.2019 से 30.06.2019 तक (66 दिवस) अर्थात् कुल 72 दिवसों में बालू खनन का कार्य किया गया है। इस संबंध में उक्त पट्टाधारक के विरुद्ध उ०प्र० प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय मुजफ्फरनगर द्वारा अपने पत्रांक 743/सी/एच-100/शामली/2019 दिनांक 25.07.2019 द्वारा कुल 7,20,000/-रुपये पर्यावरण क्षतिपूर्ति के रूप में अधिरोपित किये जाने की संस्तुति बोर्ड मुख्यालय लखनऊ को प्रेषित कर दी गयी है।

  
अधीक्षक अभिषन्ता,  
सिंचाई विभाग,  
शामली

  
सहा० वैज्ञानिक अधि०  
प्रदूषण नियंत्रण बोर्ड  
मुजफ्फरनगर

  
क्षेत्राधिकारी  
कैराना

  
उप जिलाधिकारी  
कैराना।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या

4399/11 / सी-3 / NDC-577 मु०नगर / 2019 दिनांक

पंजीकृत

सेवा में,

मै० एम०एम० टेडर्स,  
ग्राम-मामौर अहतमाल साबिक, तहसील-कैराना,  
जिला-शामली

विषय:- पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

वृथया उपरोक्त विषयक का सन्दर्भ लेने का कष्ट करें। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित आख्या के अनुसार इकाई के विरुद्ध मा० एन०जी०टी०, नई दिल्ली में योजित ओ०ए० संख्या 150/2019 संदीप खर्ब बनाम मिनिस्ट्री आफ इन्वायरनमेंट, फारेस्ट एण्ड क्लाइमेट चेन्ज एण्ड अदर्स में पारित आदेश दिनांक 14.02.2019 के अनुपालन में इकाई खनन स्थल ग्राम-मामौर अहतमाल साबिक, तहसील-कैराना, जिला-शामली का संयुक्त निरीक्षण जिलाधिकारी शामली एवं क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा दिनांक 10.03.2019 को किया गया था। संयुक्त निरीक्षण के समय स्थल पर खनन का कार्य होता नहीं पाया गया परन्तु खनन स्थल के समीप जे.सी.बी. मशीन पाई गई तथा यह भी स्पष्ट हुआ कि इकाई द्वारा JCB Machine/Excavators द्वारा पूर्व में खनन किया गया है। उक्त इकाई द्वारा स्थल पर खनन के सम्बन्ध में खनन विभाग शामली के पत्रांक 2844/ख०वि०-2019 दिनांक 24.07.2019 द्वारा प्राप्त सूचना से स्पष्ट है कि इकाई द्वारा दिनांक 21.01.2019 से दिनांक 24.01.2019 (05 दिवस) एवं दिनांक 09.02.2019 (01 दिवस) तथा दिनांक 26.04.2019 से 30.06.2019 तक (66 दिवस) अर्थात् कुल 72 दिवसों में बालू खनन का कार्य किया गया है। उक्त इकाई द्वारा बालू खनन हेतु राज्य बोर्ड से अधिनियमों के अन्तर्गत जल एवं वायु सहमति प्राप्त नहीं की गयी।

अतः उपरोक्त वर्णित परिस्थितियों में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 150/2019 संदीप खर्ब बनाम मिनिस्ट्री आफ इन्वायरनमेंट, फारेस्ट एण्ड क्लाइमेट चेन्ज एण्ड अदर्स में पारित आदेश दिनांक 14.02.2019 के अनुपालन में मा० एन०जी०टी० द्वारा विकसित की गयी मैथाइलाजी के अनुसार दिनांक 21.01.2019 से दिनांक 24.01.2019 (05 दिवस) एवं दिनांक 09.02.2019 (01 दिवस) तथा दिनांक 26.04.2019 से 30.06.2019 तक (66 दिवस) अर्थात् कुल 72 दिवसों का पर्यावरणीय मानकों का उल्लंघन मानते हुए सक्षम स्तर से प्राप्त अनुमोदनोपरान्त मै० एम०एम० टेडर्स, माटा संख्या 2/9, 2/10, 2/11, 3, 4मि, 5/2, 2/4, 19/3, 19/8, 19/2, 22, 9/4, 19/7, 21/1, 21/2, 21/3, 21/5, 23/2 ग्राम-मामौर अहतमाल साबिक, तहसील-कैराना, जिला-शामली के विरुद्ध रू०-10,000/- प्रतिदिन की दर से कुल रू०-7,20,000/- पर्यावरणीय क्षतिपूर्ति के रूप में अर्धदण्ड अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र०प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस०सी० कोड-UBIN0570150 में 15 दिन के अन्दर जमा करें।

उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति निर्धारित समयावधि में जमा करने का साक्ष्य इस पत्र प्राप्त के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रस्तुत करें।

भवदीय,

(एन०के० चौहान)  
मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-क्षेत्रीय अधिकारी, उ०प्र०प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

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